

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 103**  
**(IB)-208(PB)/2019**

**IN THE MATTER OF:**

Oriental Bank of Commerce

.... Petitioner

Vs

AVJ Infrastructure Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.**

**Order delivered on 16.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**

**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Liquidator : Mr. Brijender Singh Deswal, Advs.

For the Respondent :

**ORDER**

**New IA-3541/2024**

This is the 15<sup>th</sup> Quarterly Progress Report filed by the Liquidator, the same is taken on record, subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

**Accordingly, the IA-3541/2024 stands disposed of.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**